

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
**NEW DELHI**

**Petition No. 103/TT/2012**

Subject : Determination of transmission tariff for 400 kV D/C (Quad) Mauda-Wardha TL with associated bays at Wardha S/S (anticipated DOCO 1.2.2012) under Mauda TS in Western Region for tariff block 2009-14 period.

Date of hearing : 13.8.2013

Coram : Shri V.S. Verma, Member  
Shri M. Deena Dayalan, Member

Petitioner : PGCIL, New Delhi

Respondents : NTPC & 8 others

Parties present : Shri S.S Raju, PGCIL  
Shri M.M. Mondal, PGCIL  
Shri Prashant Sharma, PGCIL  
Mrs. Sangeeta Edwards, PGCIL  
Shri D. Nikhandia, PGCIL

**Record of Proceedings**

The representative of petitioner submitted that:-

- (a) The petition has been filed for determination of transmission tariff for 400 kV D/C (Quad) Mauda-Wardha TL with associated bays at Wardha Sub-station under Mauda TS in Western Region for 2009-14 period.
- (b) The investment approval was accorded on 26.2.2010 and the assets were scheduled to be commissioned within 32 months from the date of investment approval, i.e. 1.11.2012. The first circuit was commissioned on 1.4.2012 and the second circuit was commissioned on 1.6.2012. The assets have been commissioned within the time schedule and there is no time over-run. Additional return of equity of 0.5% claimed may be allowed as the assets have been commissioned within the timeline.

- (c) As per the Investment Approval the scope of the project includes Mauda STPS-Wardha 400 kV D/C (Quad) line and Mauda STPS-Khaperkheda (MSETCL) 400 kV D/C (Quad) line. The Mauda STPS-Khaperkheda (MSETCL) 400 kV D/C (Quad) line was deleted from the scope of the project as there was some constraint. MSETCL requested to terminate the above stated line as space for one bay only was available at Khaperkheda. The scope of work was modified during 14th WRPC meeting and as such there is only one line in the project.
- (d) Additional return on equity of 0.5% may be allowed as the asset was commissioned within the time scheduled.
- (e) Revised cost estimate has been submitted and the project cost is within the approved cost.

2. In response to the query of the Commission, the representative of the petitioner submitted that the instant asset qualifies for additional return on equity as the asset was commissioned within 32 months as specified in the Appendix-II to the 2009 Tariff Regulations.

3. The Commission reserved the order in the petition.

By the order of the Commission,

sd/-  
T. Rout  
Chief (Law)